

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF THE MAHARASHTRA AGRO INDUSTRIES DEVELOPMENT CORPORATION LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	The Maharashtra Agro Industries Development Corporation Limited
2.	Date of incorporation of corporate debtor	15-12-1965
3.	Authority under which corporate debtor is incorporated / registered	ROC-MUMBAI
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U05000MH1965SGC013380
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered office: Krushi Udyog Bhavan, Aarey Milk Colony, Dinkarrao Desai Marg, Goregaon East, Mumbai, 400 065
6.	Insolvency commencement date in respect of corporate debtor	16-07-2021 (The order was intimated to IRP on 05-08-2021)
7.	Estimated date of closure of insolvency resolution process	12-01-2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Ashish Vyas Registration No:- IBBI/IPA-001/IP-P-01520/2018-2019/12267
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: B-1A Viceroy Court CHS, Thakur Village, Kandivali (East), Mumbai Suburban, Maharashtra- Email id:- ashishvyas2006@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address:- Kanchansobha Debt Resolution Advisors Private Limited 1507, B Wing, One BKC, G-Block, BKC, Bandra East, Mumbai – 400051. Email id:- maidcl@kanchansobha.com
11.	Last date for submission of claims	19-08-2021
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	https://ibbi.gov.in/home/downloads

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the The Maharashtra Agro Industries Development Corporation Limited on 16/07/2021 in **C.P. No. 3270/I&B/2018**. The said order was intimated by Insolvency Resolution Professional on 05/08/2021.

The creditors of The Maharashtra Agro Industries Development Corporation Limited, are hereby called upon to submit their claims with proof on or before **19th of August, 2021** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional : Mr. Ashish Vyas (IRP)

Date and Place: 5th August, 2021; Mumbai



Ashish Vyas

Registration No:- IBBI/IPA-001/IP-P-01520/2018-2019/12267